

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

**CORAM: JUSTICE RAMALINGAM SUDHAKAR – HON'BLE PRESIDENT
CORAM: SHRI. CHARAN SINGH - HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 14.06.2024, After Cause list No.2**

TRANSFER PETITION NO.	TP(PB) No. 77/397-398/HDB/2017
COMPANY PETITION/APPLICATION NO.	CP No.03/2009
NAME OF THE COMPANY	
NAME OF THE PETITIONER(S)	Union of India
NAME OF THE RESPONDENT(S)	Maytas Infra Limited & Others
UNDER SECTION	388, 397/398 408

ORDER

Present: Ld. Counsel Mr. D. Narender Naik, Central Government Standing Counsel for SFIO.
Ld. Counsel Mr. G. Bhupesh for the Respondent No.1.
Ld. Counsel Mr. Amir Bavani for the Respondent No.2 and 3.
Ld. Counsel Peri Viswajit O/o. Mr. Y. Suryanarayana for the Respondent No.6.
Ld. Counsel Ms. Vennela Reddy for the Respondents No.5,7&14.

Ld. Counsel Mr. D. Narender Naik, Central Government Standing Counsel for SFIO vide memo number 5703 dated 13th June, 2024 pleaded for short adjournment in the matter as he could not get hand over of all the files from the earlier counsel. The matter is adjourned to 05.07.2024 on the request of Petitioner.

Sd/-

**(JUSTICE RAMALINGAM SUDHAKAR)
(PRESIDENT)**

Sd/-

**(SHRI CHARAN SINGH)
MEMBER (TECHNICAL)**